(b) if so, the remedial measures, compensation package from hosting country and employer is contemplated to help the debt ridden deceased family of young widows and children, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) and (b) Government of India has not taken up study of suspicious deaths of Indian labourers in Malaysia and Arab countries.

However, individual cases are dealt with in accordance with the regulatory laws applicable in the host countries. Wherever family members of the deceased point out that the death is due to suspicious circumstances, Indian Missions/Posts abroad take up such cases promptly with the concerned local authorities to get the matter fully investigated and also for payment of dues/compensation etc., if due as per the regulatory laws of the concerned countries.

Discussion over H1-B and L-1 Visas with President Obama

360, SHRI M.P. ACHUTHAN:

SHRI ANAND SHARMA:

SHRI D. RAJA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the issues of H1-B and L-1 Visas were discussed during the recent visit of President Obama; and
- (b) whether any assurances have been received for the increase in the number of H1-B and L-1 Visas and recommendation of the enhanced Visa fees for Indian professionals?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) and (b) During discussions on a range of bilateral issues with the US President during his visit to India in January 2015, Prime Minister raised with the US President, the importance of ensuring easier access for Indian professionals into the United States, including the issue of H1-B visas. The US President noted India's concerns in this regard.

Vision statement on Asia-Pacific and Indian Ocean region

361. SHRI M. P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that a vision statement was made on the Asia-Pacific